

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 01

Service Tax Appeal No. 85588 of 2016

(on behalf of Appellant)

(Arising out of Order-in-Original No.PUN-SVTAX-000-COM-044-045-15-16 dated 17.12.2015 passed by Commissioner of Customs, Pune)

M/s Tech Mahindra Ltd.

Sharda Centre Off Karve Road, Eranwane,
Pune-411004.

.....Appellant

VERSUS

**Commissioner of Service Tax-I,
Pune**

ICE House, 41/A Sasson Road, Pune-411001.

.....Respondent

Appearance:

Shri Somesh Jain, Advocate for the Appellant

Shri Piyush Badhe, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85172 / 2023

Date of Hearing: 10.02.2023

Date of Decision: 10.02.2023

PER : S. K. MOHANTY

When the matter was called for hearing today, the Ld. Authorized Representative for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(M.M. PARTHIBAN)
MEMBER (TECHNICAL)**

**(S. K. MOHANTY)
MEMBER (JUDICIAL)**

Sm/ys